
(2018) 02 CHH CK 0410

In the Chhattisgarh High Court

Case No : Criminal Miscellaneous Petition (CRMP) No. 410 Of 2018

Anjani Kumahar (Prajapati)

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

Date of Decision : 23-02-2018

Acts Referred:

Indian Penal Code, 1860 — Section 147, 149, 201, 323, 354 (Ka), 375 (Kha), 376 (Gha), 450, 456, 506

Citation : (2018) 02 CHH CK 0410

Hon'ble Judges : Prashant Kumar Mishra, J

Bench : Single Bench

Advocate : Dr. Shailesh Ahuja, Arvind Dubey

Final Decision : Disposed Of

Judgement

Prashant Kumar Mishra, J

1. Learned counsel appearing for the applicant would submit that the discription of the applicant in the cause title of M.Cr.C.No.794 of 2018 (Anjani

Prajati v. State of Chhattisgarh) was based on the bail rejection order passed by the Sessions Court, however, in the charge sheet filed against the

applicant along with four other accused his names appears as 'Anjani Kumahar, S/ o Indarlal Kumahar '. Therefore, there being difference in the name

in the bail rejection order passed by the Court below and in the charge sheet, the petitioner is unable to avail the benefit of the order dated 9-2-2018

passed by this Court in M.Cr.C.No.794 of 2018 allowing his release on bail.

2. A perusal of the document (Annexure - A/2 in M.Cr.C.No.794 of 2018), which is a certified copy of the deposition of the prosecutrix, would

confirm the statement made by the learned counsel for the applicant.

3. Considering the entire facts situation of the case, the instant Cr.M.P. for modification of the order dated 9-2-2018 passed in M.Cr.C.No.794 of

2018 preferred by 'Anjani Prajapati, S/o Indar Prajapati' in relation to Cr.No.29/2017 registered at Police Station Janakpur, District Korea, for

offence punishable under Sections 147, 149, 456, 354 (Ka), 323, 506, 375 (Kha), 376 (Gha), 450 and 201 of the IPC shall be treated to have been

preferred by 'Anjani Kumahar, S/o Indarlal Kumahar' , Aged About 33 Years R/o Village Bahrashi, P.S. Janakpur Tahsil Bharatpur, District Korea

Chhattisgarh.

4. Remaining conditions of the order dated 9-2-2018 passed by this Court in M.Cr.C.No.794 of 2018 shall remain unaltered.

5. Certified copy of this order be supplied to the parties along with certified copy of the order dated 9-2-2018 passed in M.Cr.C.No.794 of 2018.

6. In the result, the Cr.M.P.No.410 of 2018 stands disposed of.